



NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 260/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Smt. Pushpa Dangayach Prop. of M/s Shakti Engineering Industries
... Operational Creditor

Versus

Swastik Copper Pvt. Ltd. ... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Jatin Chawla, Adv.

For the Corporate Debtor : Vikas Jain, Adv.
Danish Akhtar, Adv.

ORDER

Heard Mr. Jatin Chawla, Adv. appearing for the Petitioner/ Operational Creditor. Mr. Vikas Jain, Adv. and Mr. Danish Akhtar, Adv. appearing for the Respondent/ Corporate Debtor. It is submitted by the Learned Counsel for the Petitioner that the matter has been amicably settled and an IA has been filed for withdrawal of main CP electronically and physically in terms of settlement agreement. Learned Counsel for the Petitioner seeks to withdraw this petition. Permission granted. CP No. (IB)- 260/9/JPR/2019 is dismissed as withdrawn.



(Atul Chaturvedi)
Technical Member



(Deep Chandra Joshi)
Judicial Member

August 09, 2023

VG